

opinions regarding the Model Rules on Maternity Benefit circulated by the Central Government; and

(b) if so, the further steps Government propose to take in the matter?

The Deputy Minister of Labour (Shri Abid Ali): (a) Replies have been received from all the State Governments except Assam.

(b) As the adoption of the Model Rules will not result in uniformity being achieved in the matter of maternity benefit, it is proposed to undertake a Central legislation on the subject to prescribe uniform standards in this regard.

Displaced T.B. Patients in Tripura

*461. **Shri Dasaratha Deb:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that the financial assistance given to displaced persons suffering from T.B. in Tripura stopped after a year, even though the patient may not get cured, and

(b) if so, whether it is proposed to continue to help a T.B. patient gets cured?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) and (b) Ordinarily financial assistance to displaced T.B. patients is admissible for a period not exceeding six months pending admission into a hospital or a sanatorium. This period can be extended to one year at the discretion of the Tripura Administration and still further by the Central Government on the recommendation of the medical authorities concerned. Financial assistance is also given to a T.B. patient for a period not exceeding three months after the date of discharge from the hospital or sanatorium. Throughout these periods the dependants of a T. B. patient are also given financial assistance.

2 In Tripura, there were 82 cases in which financial assistance was stopped after one year. On examina-

tion by a T.B. specialist it was found that only in four of these cases the displaced person was suffering from active T.B. These four persons were admitted to a sanatorium for treatment and pending such admission, they were given financial assistance from the Chief Commissioner's Discretionary Fund.

Indo-Pak Trade Agreement

Shri Pahadia:
Shri Ram Krishan Gupta:
Shri D. C. Sharma:
Shri Pangarkar:
Shri F. C. Borooah:
Shri S. A. Mehdi:
*462. Shrimati Ila Palchoudhuri:
Shri Vajpayee:
Shri Ambar:
Shri P. G. Deb:
Shri Bishwanath Roy:
Shri Prakash Vir Shastri:
Shri Daljit Singh:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No 2228 on the 5th May, 1959 and state:

(a) whether talks were held recently between the Governments of India and Pakistan for reviewing the Indo-Pakistan Trade Agreement, and

(b) if so, the outcome thereof?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):
(a) Yes, Sir

(b) As a result of the recent review of the working of the current Indo-Pakistan Trade Agreement, it is hoped that the declining trend in the trade between the two countries will be reversed.

सिकागो में अन्तर्राष्ट्रीय मेला

*४६३. श्री सरजू बान्से : क्या वाणिज्य तथा उद्योग मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या ३ जुलाई, १९५९ से सिकागो